




**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 24/3/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/207/2016
NAME OF THE PETITIONER(S) : Accel Limited
NAME OF THE RESPONDENT(S) : Accel Frontline Limited & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1.	K.GOWTHAM KUMAR	Counsel for Petitioner	
2.	PRADYUMAN DUBEY R. PARTHASARATHY ROHAN CHERIAW	counsel for R.2	
3.	Thiruganabak Kannan Arचना Iyer	R.1 & R.2	

ORDER

Counsel representing both the parties present. They mentioned that as per their understanding TCP 207/2016 has to come for hearing today, but due to some omission, the same does not get mentioned in the cause list of today. The Registry has brought and put up the file before us, we have heard the parties. It has been stated by both the counsels that the settlement talks are at advance stage and during the process of the settlement they agreed to keep all the litigations in abeyance. They prayed time for submitting the outcome of the talks. At request, time is enlarged. In case the parties could be in a position to conclude the settlement talks earlier, they are at liberty to mention the matter before the next date of hearing. Put up on 17.07.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)